

Manju Yadav Vs Kendriya Vidyalaya Sanathan

Court: Central Administrative Tribunal Principal Bench, New Delhi

Date of Decision: Aug. 14, 2019

Acts Referred: Constitution Of India, 1950 " Article 226

Hon'ble Judges: Nita Chowdhury, Member (A)

Bench: Single Bench

Advocate: M.K. Bhardwaj, U.N. Singh

Final Decision: Dismissed

Judgement

Sl.No.,Relevant Details,Maximum Points,Applicant's Points

1.,Family Pension,20,14

2.,Terminal benefits,10,4

3., "Monthly income of earning

member",5,5

4., "Movable/Immovable

Property",10,10

5.,Number of Dependants,15,15 (5 dependents)

6., "Number of unmarried

daughters",15,10 (2 Daughters)

7.,Number of Minor Children,15,10

8.,Left Over service,10,10

9.,Additional Points for Wife,15,15

Total Points,,93,

Name of the post,"Total vacancies earmarked for

compassionate ground",,

LDC,08,,

Sub Staff,15,,